

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

222. C.P.(IB)/855(MB) 2021

IN THE MATTER OF

STATE BANK OF INDIA (CREDITOR) THROUGH THE RESOLUTION PROFESSIONAL
MR. PURUSOTTAM BEHERA ... Petitioner

Vs

MR. JITENDRA R. JAIN ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.02.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

The case was adjourned *sine-die* on 08.09.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in *Writ Petition (Civil) No. 1281 of 2021*, the present case is listed on **23.02.2024**. Let the **notice** of the date fixed be sent by the Registry to both the parties/their respective Counsels intimating about the date of hearing.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/